

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3871 of 2020

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Sonu Verma @ Sonu Kumar @ Sonu Kumar Verma... ..**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. A.K. Choudhary, Advocate  
For the State : Mrs. Vandana Bharti, A.P.P.  
For the Informant : Mr. Pran Pranay, Advocate  
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02/7.7.2020 Heard the parties.

The petitioner is an accused in connection with Deoghar Town P.S. Case No. 222 of 2020.

It has been alleged that the petitioner had established physical relationship with the informant who was a divorcee by making her unconscious. Due to pressure, marriage was solemnized with the petitioner. After marriage, the petitioner tried to compel her to establish physical relationship with his friends and on protest she was forced to leave her matrimonial house. It has further been alleged that the petitioner had subsequently solemnized another marriage. In 164 Cr.P.C. statement of the victim, she has supported the occurrence.

It appears that the initial allegations of rape did not culminate in a complaint and the allegations subsequent to the marriage at best would invite an offence under section 498A of IPC. The petitioner is in custody since 16.04.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar Town P.S. Case No. 222 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*